

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5334
ANSWERED ON:13.12.2010
WAGES OF CASUAL LABOURERS
Karunakaran Shri P.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the minimum wages of the casual labourers and part time employees working in Department of Posts has been revised with effect from 1st January, 2006, consequent on revision of wages of Central Government employees with effect from 01st January, 2006; and

(b) if not, the reasons for the delay?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) & (b): The wages of Full Time Casual Labourers, conferred with temporary status, have been revised with effect from 1st January, 2006. The wages of Casual Labourers not conferred with temporary status and other Part Time Casual Labourers have not been revised.